भारत का राजपत्र
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स्वास्थ्य एवं परिवार कल्याण मंत्रालय
(भारतीय खाद्य संस्था एवं मानक प्रशिक्षक)
अधिसूचना

नई दिल्ली, 4 नवम्बर, 2015

फा. सं. पी. 15025/263/13—पीए एफएसएसआई—भारतीय खाद्य संस्था एवं मानक (खाद्य उत्पाद मानक और खाद्य योजना) (संशोधन) विनिमय, 2014 का प्रारूप खाद्य संस्था एवं मानक अधिनियम, 2006 (2006 का 34) की धारा 92 की उपधारा (1) के अधीन अपेक्षानुसार भारत के राजपत्र, भाग III खंड 4 तारीख 17 अक्टूबर 2014 में भारतीय खाद्य संस्था मानक प्रशिक्षण की अधिसूचना संख्या फा. सं. पी. 15025/263/13—पीए एफएसएसआई तारीख 17 अक्टूबर, 2014 में प्रकाशित किया गया था जिसमें उन सभी व्यक्तियों से जिनकी उससे प्रभावित होने की संभावना थी, से उस तारीख से जिसको राजपत्र की प्रतिवेदन जिसमें उक्त अधिसूचना प्रकाशित की गई थी, से तीस दिन की अवधि की समाप्ति तक आक्षेप और सुझाव आमंत्रित किए गए थे।

और उक्त भारत के राजपत्र की प्रतिवेदन 17 अक्टूबर, 2014 को जनता को उपलब्ध करा दी गई थी।

और भारतीय खाद्य संस्था मानक प्रशिक्षण द्वारा जनता से उक्त प्रारूप अधिसूचना के संख्या में प्राप्त आक्षेपों और सुझावों पर समय-रुप से विचार कर लिखा गया है;

अतः भारतीय खाद्य संस्था मानक प्रशिक्षण, उक्त अधिनियम की धारा 16 के साथ पहले धारा 92 की उपधारा (2) के खंड (d) द्वारा प्रदत्त अवसरों का प्रयोग करते हुए, भारतीय खाद्य संस्था और मानक (खाद्य उत्पाद मानक और खाद्य योजना) विनिमय, 2011 का और संशोधन करने के लिए निम्नलिखित विनिमय बनाता है अर्थात्—

विनिमय

1. संक्षिप्त नाम और प्रारंभ — (1) इन नियमों का संक्षिप्त नाम खाद्य संस्था एवं मानक (खाद्य उत्पाद मानक और खाद्य सहयोगी) (संशोधन) विनिमय, 2015 है।

(2) ये राजपत्र में इनके प्रकाशन की तारीख को प्रकट होगी।

2. खाद्य संस्था एवं मानक (खाद्य उत्पाद मानक और खाद्य सहयोगी) विनिमय, 2011 में, 'खाद्य सहयोगी' से संबंधित विनिमय 3.1 में—

4704 GI/2015 (1)
F. No. P. 15025/263/13-PA/FSSAI—Whereas the draft of the Food Safety and Standards of India (Food Products Standards and Food Additives) (Amendment) Regulations, 2014, were published as required under sub-section (1) of section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), vide notification of the Food Safety and Standards Authority of India number F.No. P. 15025/263/13-PA/FSSAI, dated the 17th October, 2014 in the Gazette of India, Extraordinary, Part III, Section 4, dated the 17th October, 2014, inviting objections and suggestions from the persons likely to be affected thereby, before the expiry of the period of thirty days from the date on which the copies of the Official Gazette containing the said notification were made available to the public;

And whereas the copies of the said Gazette were made available to the public on the 17th October, 2014;

And whereas the objections and suggestions received from the public in respect of the said draft regulations have been considered by the Central Government;

Now, therefore, in exercise of the powers conferred by clause (e) of sub- section (2) of section 92 read with section 16 of the said Act, the Food Safety and Standards Authority of India hereby makes the following regulations

**MINISTRY OF HEALTH AND FAMILY WELFARE**

**(Food Safety and Standards Authority of India)**

**NOTIFICATION**

New Delhi, the 4th November, 2015
further to amend the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, namely:—

REGULATIONS

1. Short title and commencement.—(1) These regulations may be called the Food Safety and Standards (Food Products Standards and Food Additives) (Amendment) Regulations, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, in regulation 3.1 relating to “Food Additives”,-

(a) in sub-regulation 3.1.17 relating to “Other substances to be used in Specified limits”, in the TABLE, after serial number 19 and the entries relating thereto, the following serial number and entries shall be inserted, namely:—

<table>
<thead>
<tr>
<th>Sl.No.</th>
<th>Substances</th>
<th>Food</th>
<th>Maximum level of use (ppm) mg/kg</th>
</tr>
</thead>
<tbody>
<tr>
<td>(1)</td>
<td>(2)</td>
<td>(3)</td>
<td>(4)</td>
</tr>
<tr>
<td>20.</td>
<td>Pullulan (thickening and glazing agent)</td>
<td>Dairy based desserts, such as pudding, fruit or flavoured yoghurt, etc., Fat-based dessert excluding dairy based dessert products of food category 1 mentioned above. Pre-cooked pastas and noodles and like products. Seasoning and condiments.</td>
<td>GMP.</td>
</tr>
</tbody>
</table>

ASHISH BAHUGUNA, Chief Executive Officer
[Advt. III/4/Exty./187-0/15(246)]

Note: The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 vide notification number F.No. 2-15015/30/2010, dated the 1st August, 2010 and subsequently amended vide notification numbers:

(i) F.No. 4/15015/30/2011, dated 7th June, 2013.
(iii) F.No. 5/15015/30/2012, dated 12th July, 2013.